

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH NEW DELHI
Original Application No.663 of 2023

IN RE: News Item published in Indian Express dated
07.10.2023 titled *GRAP stage 1 kicks in as air quality
dips to poor, condition likely to prevail till Sunday*

SRISHTI MISHRA
ADVOCATE FOR COMMISSION FOR AIR QUALITY
MANAGEMENT IN NATIONAL CAPITAL REGION AND
ADJOINING AREAS

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NEW DELHI
DATED: 25.09.2024

FILED BY:

SRISHTI MISHRA
D/3829/2018

ADVOCATE FOR COMMISSION
FOR AIR QUALITY MANAGEMENT IN
NATIONAL CAPITAL REGION AND ADJOINING AREAS

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MOST RESPECTFULLY SHOWETH:

1. It is respectfully submitted that the present Report is being filed by the Commission of Air Quality Management (CAQM) in compliance of the order dated 11.09.2024 passed by this Hon'ble Tribunal in Original Application No. 663 of 2023 titled as News item published in Indian Express dated 07.10.2023 titled "GRAP Stage 1 kicks in as air quality dips to poor, condition likely to prevail till Sunday".
2. It is most respectfully submitted that the National Capital Region generally witnesses adverse air quality scenario particularly during the winter months, due to unfavourable climatic and meteorological conditions having low temperatures and typically slow wind speed making



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dispersion of pollutants ineffective. During such periods, the Graded Response Action Plan (GRAP) calls for a set of emergent preventive/restrictive actions in entire NCR under various stages, whenever Delhi's Air Quality Index (AQI) crosses a defined threshold, to be implemented / initiated by various identified agencies.

3. The Commission, from year to year, comprehensively reviews the provisions of various preventive / restrictive actions under various Stages of GRAP and a revised GRAP Schedule was issued on 06.10.2023 for implementation by all concerned. A further revised schedule has also been issued recently on 18.09.2024.

True copy of the revised schedule issued on 18.09.2024 by the CAQM is annexed herewith as **Annexure R-1**.

4. It is submitted that the Commission under Section 11(5) of the CAQM Act, is authorized to constitute any Sub-Committee which it deems appropriate for better

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coordination, research, identification and resolution of problems surrounding the air quality index and matters connected thereto.

5. A Sub-Committee has therefore been constituted by the Commission under the provisions of the Act for invoking / revoking various stages of the GRAP. The Sub-Committee is tasked to meet frequently to plan for advance actions and issue necessary orders for invoking the various provisions of the revised GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee also reviews the actions taken by various agencies responsible to ensure effective implementation of the revised GRAP. In other words, the Sub Committee is therefore authorized to function on three levels, namely,
- (i) To meet on a regular basis to ascertain the prevalent air quality and plan for advance action pursuant to the same;

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- (ii) To issue necessary orders for invocation of various provisions of GRAP to all the necessary agencies responsible for implementation; and
- (iii) To review the actions taken by various agencies responsible towards effective implementation of GRAP.
6. The guidelines for implementation of GRAP, inter alia, provide that actions under the various Stages of the GRAP shall be invoked as and when ordered for by the said Sub-Committee based on the AQI forecasts for Delhi. Further, the guidelines also provide for additional measures and exceptions to the schedule of GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecasts.
7. The Sub-Committee accordingly maintains a close watch on the prevailing air quality scenario in the region, calls for its meetings based on the AQI forecast provided by IMD from time to time and the prevalent air quality to plan for advance actions and issue necessary orders for invoking various provisions under various stages of the GRAP including GRAP Stage-I.

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8. It may be reiterated that actions under Stage-I are mainly preventive and call for intensified actions under already issued directions, guidelines, orders etc. for abatement of air pollution in the NCR round the year.

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COMMISSION FOR AIR QUALITY
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THROUGH



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AFFIDAVIT

I, Ram Kumar Agrawal aged about 55 Years, s/o Shri Prabhat Kumar Agrawal, working as the Director in Commission for Air Quality Management in National Capital Region and Adjoining Areas do hereby solemnly affirm and declare as under:-

1. That I am the Director of the Commission and am well conversant with the facts and circumstances of the present case, hence competent to swear this affidavit.
2. That I have read and understood the contents of the accompanying Report on behalf of Commission for Air Quality Management in National Capital Region and Adjoining Areas in compliance of order dated 11.09.2024 and state that the averments made therein are true and correct to the best of my knowledge and belief as derived from the official record.


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3. That no material fact has been concealed therefrom.

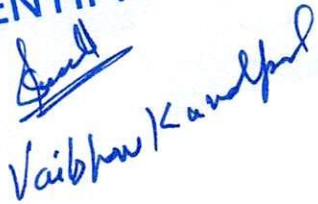


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VERIFICATION

Verified at New Delhi on this the 25th day of Sep. 2024,
that the contents of above affidavit are true and correct to my
knowledge and belief.

IDENTIFIED BY



Vaibhav Kamal

25 SEP 2024

ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA



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ANNEXURE R-1

COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREASGRADED RESPONSE ACTION PLAN (GRAP) FOR NCR

(Revision: September 2024)

1. The GRAP for the NCR has been classified under 4 different stages of adverse air quality in Delhi viz. Stage – I 'Poor' (AQI 201 – 300), Stage – II 'Very Poor' (AQI 301-400), Stage – III 'Severe' (AQI 401-450) and Stage – IV 'Severe +' (AQI >450) respectively.

2. Based on the dynamic model and weather/ meteorological forecast by IMD / IITM on a day-to-day basis, actions under Stages II, III and IV of the GRAP shall be invoked in advance of the AQI reaching to the projected levels of that stage, also provided that the higher projected AQI levels are likely to sustain for longer periods (say 3 days or more).

3. Restrictive actions undertaken as per previous stages shall be continued, in addition to the air pollution stage under which the restrictive actions are envisaged to be taken. For example, restrictive actions under the Stage III category, whenever invoked, shall be in addition to those under Stage I and II respectively and so on and so forth.

4. The Sub-Committee on GRAP constituted by the Commission shall meet frequently to plan for advance action and issue necessary orders for invoking various provisions of the GRAP, based on the prevalent air quality and the AQI forecast to be provided by IMD from time to time. The Sub-Committee shall also review the actions taken by various agencies responsible towards effective implementation of the GRAP.

5. The Chief Secretaries of NCR States and GNCTD shall frequently review the actions and implementation of the GRAP especially when the air quality falls or is likely to fall in the 'Severe' or 'Severe +' category (Stage III and beyond).

6. The Commission may decide upon additional measures and exceptions to the schedule of the GRAP, under different air pollution categories i.e., Stages I to IV, as per the prevalent AQI and weather forecast.

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Schedule under the GRAP for NCR

Stage I – ‘Poor’ Air Quality (DELHI AQI ranging between 201-300)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Ensure proper implementation of Directions/ Rules/ guidelines on dust mitigation measures in Construction and Demolition (C&D) activities and sound environmental management of C&D waste.</p> <p>2. Ensure strict compliance of Direction Nos. 11-18 dated 11.06.2021 and do not permit C&D activities in respect of such projects with plot size equal to or more than 500 sqm which are not registered on the ‘web portal’ of the respective state / GNCTD and / or which do not fulfil the other requirements as per the above noted statutory directions, for remote monitoring of dust mitigation measures.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Construction agencies and plot owners (both public & private).
<p>3. Ensure regular lifting of Municipal Solid Waste (MSW), Construction & Demolition (C&D) waste, and Hazardous wastes from dedicated dump sites and ensure that no waste is dumped illegally in open land areas.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies - Construction agencies (both public & private).
<p>4. Carry out periodic mechanized sweeping and water sprinkling on roads and ensure scientific disposal of the dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies.

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<p>5. Ensure that C&D materials & waste are properly stored/ contained, duly covered in the premises. Ensure transportation of C&D materials and C&D waste only through covered vehicles .</p> <p>6. Strictly enforce the statutory directions and yardsticks for use of anti-smog guns at C&D sites, in proportion to the total area of construction for the project.</p> <p>7. Intensify use of anti-smog guns, water sprinkling and dust suppression measures in road construction / widening / repair projects and maintenance activities.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All construction agencies and plot owners (both public & private). - All road owning / maintenance agencies in NCR.
<p>8. Stringently enforce prohibition on open burning of bio-mass and municipal solid waste. Impose maximum EC upon violations in accordance with Hon'ble NGT's orders dated 04.12.2014 and 28.04.2015 in OA 21/2014.</p> <p>9. Strict vigil to ensure that there are no burning incidents in the landfill sites / dumpsites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies.
<p>10. Deploy traffic police for smooth traffic flow at all identified corridors with heavy traffic and congestion prone intersections.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Traffic Police in Delhi and NCR towns.
<p>11. Strict vigilance and enforcement of PUC norms for vehicles.</p> <p>12. No tolerance for visible emissions – Stop visibly polluting vehicles by impounding and / or levying maximum penalty.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.

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<p>13. Strictly enforce the Hon'ble Supreme Court order on diversion of non- destined truck traffic for Delhi, through Eastern and Western Peripheral Expressways.</p>	<ul style="list-style-type: none"> - Head of Traffic Police of NCT of Delhi and NCR towns. - DMs /Dy Commissioners of NCT of Delhi / NCR towns - Municipal Commissioner of Corporations of NCT of Delhi and NCR towns.
<p>14. Strictly enforce NGT / Hon'ble SC's order on overaged diesel / petrol vehicles and as per extant statutes.</p>	<ul style="list-style-type: none"> - Commissioner or Head of Transport Department of Delhi and NCR States - Commissioner or Head of Traffic Police of Delhi and NCR towns.
<p>15. Ensure strict penal/ legal action against non-compliant and illegal industrial units. 16. Stringently enforce all pollution control regulations in Industries, brick kilns and hot mix plants etc. - strict compliance of the prescribed standards of emissions. 17. Ensure that only approved fuels are used by the industries in NCR including in brick kilns and hot mix plants and enforce closure in case of violations, if any.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of NCT of Delhi / NCR Towns - Commissioners of Urban Local Bodies in Delhi and NCR towns.
<p>18. Stringently enforce emission norms in thermal power plants and strict actions be taken against non-compliance.</p>	<ul style="list-style-type: none"> - Plant in- charge of Power Plants located within 300 km radius of Delhi. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>19. Strictly enforce Hon'ble Courts / Tribunal orders regarding ban on firecrackers.</p>	<ul style="list-style-type: none"> - Commissioner of Police of Delhi & IG / DIG / SP of NCR towns or Officer In charge of Licensing. - DMs/ DCs of respective districts in NCR. - Chief controller of Explosives, Petroleum and Explosive Safety Organizations (PESO).

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<p>20. Ensure regular lifting and proper disposal of industrial waste from industrial and non-development areas.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners/ Chief Engineers of Urban Local Bodies in Delhi-NCR towns - All land-owning agencies. - District Magistrate / Deputy Commissioners in NCR.
<p>21. DISCOMs to minimise power supply interruptions in NCR.</p>	<ul style="list-style-type: none"> - Head of Power distribution companies in NCR.
<p>22. Ensure that diesel generator sets are not used as regular source of power supply.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - DMs/ DCs of respective districts of NCR.
<p>23. Strictly enforce the extant ban on coal / firewood as fuel in Tandoors in Hotels, Restaurants and open eateries.</p> <p>24. Ensure hotels, restaurants and open eateries use only electricity / gas-based / clean fuel - based appliances.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>25. Information dissemination including through social media and bulk SMS etc. Mobile Apps to be used to inform people about the pollution levels, contact details of control room, enable them to report polluting activities / sources to the concerned authorities and inform them about actions that would be taken by Government.</p>	<ul style="list-style-type: none"> - ACS/ Pr. Secretary/ Secretary, Dept. of Environment, GNCTD and NCR States. - Chairpersons – CPCB, DPCC, SPCBs (NCR).
<p>26. Ensure quick actions for redressal of complaints on 311 APP, Green Delhi App, SAMEER App and other such social media platforms to curb polluting activities.</p>	<ul style="list-style-type: none"> - Head of Urban Local Bodies in NCR towns. - Chairpersons – CPCB, DPCC, SPCBs (NCR).

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	- Construction agencies, land owning agencies, Development agencies and all other concerned implementing agencies.
27. Encourage offices to start unified commute for employees to reduce traffic on road.	- State Governments in NCR and GNCTD.
CITIZEN CHARTER	<ul style="list-style-type: none"> • Keep engines of your vehicles properly tuned. • Maintain proper tyre pressure in vehicles. • Keep PUC certificates of your vehicles up to date. • Do not idle your vehicle, also turn off the engine at red lights. • Prefer hybrid vehicles or EVs to control vehicular pollution. • Do not litter / dispose wastes, garbage in open spaces. • Report air polluting activities through 311 App, Green Delhi App, SAMEER App etc. • Plant more trees. • Celebrate festivals in an eco-friendly manner – avoid firecrackers. • Do not drive/ply end of life/ 10/15 years old Diesel/Petrol vehicles.

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Stage II – 'Very Poor' Air Quality (DELHI AQI ranging between 301-400)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Carry out mechanical/ vacuum sweeping and water sprinkling of the identified roads on a daily basis.</p> <p>2. Ensure water sprinkling along with use of dust suppressants (at least every alternate day, during non-peak hours) on roads to arrest road dust especially at hotspots, heavy traffic corridors, vulnerable areas and proper disposal of dust collected in designated sites/landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies. - Commissioner of Traffic Police of Delhi & NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners.
<p>3. Intensify inspections for strict enforcement of dust control measures at C&D sites.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
<p>4. Ensure focussed and targeted action for abatement of air pollution in all identified hotspots in NCR. Intensify remedial measures for the predominant sector(s) contributing to adverse air quality in each of such hotspots.</p>	<ul style="list-style-type: none"> - State Govts. in NCR and GNCTD. - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.
<p>5. Ensure uninterrupted power supply to discourage use of alternate power Generating sets/ equipment (DG sets etc.).</p>	<ul style="list-style-type: none"> - Additional Chief Secretary / Principal Secretary (Power), NCR State Governments / GNCTD - Head of Power Distribution Companies of Delhi and NCR Districts.

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6. Strictly implement the following Schedule for regulated operations of DG sets across all sectors in the NCR including Industrial, Commercial, Residential etc. in accordance with Direction No. 76 dated 29.09.2023.

Capacity Range of DG sets	System to be adopted for control of emissions	Regulations for use
Power generating sets of all capacities running on LPG/ Natural Gas/ Bio-gas/Propane/Butane	None	No restrictions
Power generating sets up to 800 kW (1000 kVA) capacity to standards as per MoEFCC notification No. GSR 804 (E) dated 03.11.2022	None	No restrictions.
DG sets to older specifications / standards		
800 kW (1000 kVA) and above	Any emission control system/mechanism, however subject to compliance of the prescribed emission standards in Direction no. 76	No restrictions
62 kW (73 kVA) to less than 800 kW (1000 kVA)	Dual fuel mode OR Retro-fitted ECDs through certified agencies	No restrictions
19 kW (23 kVA) to less than 62 kW (73 kVA)	Dual fuel mode	No restrictions Note: DG Sets not working in a dual fuel mode, only owing to non-availability of gas infrastructure and supply, shall be permitted only for prescribed emergency services. *

- Chairpersons – CPCB, DPCC, SPCBs (NCR).

- Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.

- District Magistrates / Deputy Commissioners of NCR States and GNCTD.

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Portable DG sets below 19kW (23 kVA)	Presently no specific means of emission control are available in this category / capacity range of DG sets.	Not to be generally permitted. Permitted only for the prescribed emergency services. *	
<p>* Emergency services:</p> <p>(i) Only for operating elevators / Escalators / travelators</p> <p>(ii) Medical Services (Hospital / Nursing Home/ Health care facilities).</p> <p>(iii) Railway Services / Railway Stations.</p> <p>(iv) Metro Rail Corporation & MRTS Services.</p> <p>(v) Airports and Inter-State Bus Terminals.</p> <p>(vi) Sewage Treatment Plants.</p> <p>(vii) Water pumping Stations.</p> <p>(viii) Projects related to national security, defence & of national importance.</p> <p>(ix) Telecommunications and IT/ data services.</p>			
7. Synchronize traffic movements and deploy adequate personnel at intersections / traffic congestion points for smooth flow of traffic.	- Commissioner or Officer in charge - Traffic Police of Delhi and NCR towns.		
8. Alert in newspapers / TV / radio to advise people about air pollution levels and Do's and Don'ts for minimizing polluting activities.	- Chairpersons – CPCB, DPCC, SPCBs (NCR).		
9. Enhance vehicle parking fees to discourage private transport.	<p>- Chief Secretary and Principal Secretary, Urban Local Bodies of NCR States and GNCTD.</p> <p>- Commissioners of Urban Local Bodies in Delhi and NCR towns.</p>		

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<p>10. Augment CNG/ electric bus and metro services by inducting additional fleet and increasing the frequency of service.</p>	<ul style="list-style-type: none"> - NCR State Governments. - Principal Secretary, Department of Transport. of NCT of Delhi and NCR State Govts. - Delhi Transport Corporation (DTC). - State Transport Corporation in NCR towns. - Delhi Integrated Multi – Model Transit System Ltd. (DIMTS). - Delhi Metro Rail Corporation (DMRC).
<p>11. Resident Welfare Associations to necessarily provide electric heaters to security staff to avoid open Bio-Mass/ MSW burning during winters.</p>	<ul style="list-style-type: none"> - Resident Welfare Associations.

<p style="writing-mode: vertical-rl; transform: rotate(180deg);">CITIZEN CHARTER</p>	<ul style="list-style-type: none"> • People to use public transport and minimize use of personal vehicles. • Use technology, take less congested route even if slightly longer. • Regularly replace air filters at recommended intervals in your automobiles. • Avoid dust generating construction activities during months of October to January. • Avoid open burning of solid waste and bio-mass.
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Stage III – ‘Severe’ Air Quality (DELHI AQI ranging between 401-450)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Further intensify the frequency of mechanised sweeping of roads.</p> <p>2. Ensure daily water sprinkling along with dust suppressants, before peak traffic hours, on roads and right of ways including hotspots, heavy traffic corridors and ensure proper disposal of the collected dust in designated sites/ landfills.</p>	<ul style="list-style-type: none"> - Commissioners / Chief Engineers of Urban Local Bodies in Delhi-NCR towns - Chief Executives of all road owning and maintaining agencies. - Commissioner of Police / Head of Traffic Police in Delhi & NCR towns to identify roads with heavy traffic and provide information to respective Municipal Commissioners / Head of Municipal Bodies.
<p>3. Further intensify public transport services. Introduce differential rates to encourage off-peak travel.</p>	<ul style="list-style-type: none"> - Secretary cum Commissioner of Transport Department, NCT of Delhi - Transport Commissioners of NCR States. - Managing Director, Delhi Metro Rail Corporation (DMRC). - Chairpersons, State Transport Corporations.
<p>4. Construction & Demolition activities:</p> <p>(i) Enforce strict ban on the following categories of dust generating/ air pollution causing C&D activities in the entire NCR:</p> <ul style="list-style-type: none"> • Earthwork for excavation and filling including boring & drilling works. • Piling works. • All demolition works. • Laying of sewer line, water line, drainage and electric cabling etc. by open trench system. • Brick / masonry works. 	<ul style="list-style-type: none"> - NCR State Governments and GNCTD - Chairpersons – CPCB, DPCC, SPCBs (NCR). - Commissioners / Chief Engineers of Urban Local Bodies in Delhi and NCR towns.

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- Operation of RMC batching plant.
- Major welding and gas-cutting operations.
Minor welding activities for MEP (Mechanical, Electrical and Plumbing) works to be, however, permitted.
- Painting, polishing and varnishing works etc.
- Cement, Plaster / other coatings, *except for minor indoor repairs/maintenance.*
- Cutting / grinding and fixing of tiles, stones and other flooring materials, *except for minor indoor repairs/maintenance.*
- Water Proofing work (*Excluding Chemical water proofing*).
- Road construction activities and major repairs.
- Transfer, loading / unloading of dust generating materials like cement, fly-ash, bricks, sand, murrum, pebbles, crushed stone etc. anywhere within / outside the project sites.
- Movement of vehicles carrying construction materials on unpaved roads.
- Any transportation of demolition waste.

(ii) All construction related activities, **other than those listed under 4(i) above**, which are relatively less polluting / less dust generating shall be permitted to be continued in the NCR, subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time.

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<p>(iii) All C&D related activities, including those under 4(i) above, shall be continued to be permitted only for the following categories of projects, however subject to strict compliance of the C&D Waste Management Rules, dust prevention/ control norms including compliance with the directions of the Commission issued from time to time:</p> <p>(a) Projects for Railway services and stations (b) Projects for Metro Rail Services and stations (c) Airports and Inter State Bus Terminals (d) National security/ defence related activities/ projects of national importance; (e) Hospitals/ health care facilities (f) Linear public projects such as highways, roads, flyovers, over bridges, power transmission/ distribution, pipelines, telecommunication services (Only for non-open trench works) etc. (g) Sanitation projects like sewage treatment plants and water supply projects etc. (h) Ancillary activities, specific to and supplementing the above project categories.</p>	
<p>5. Close down operations of stone crushers in the entire NCR.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR) - Commissioner of Police - Delhi and DG of Police of NCR States - District Magistrates / Deputy Commissioners of respective districts in Delhi and NCR States.
<p>6. Close down all mining and associated activities in the entire NCR.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs (NCR). - District Magistrates / Deputy Commissioners of respective districts in NCR. - Commissioner of Police - Delhi and IG / DIG / SP of NCR towns.

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<p>7. NCR State Govts. / GNCTD to impose strict restrictions on plying of BS III petrol and BS IV diesel LMVs (4 wheelers) in Delhi and in the districts of Gurugram, Faridabad, Ghaziabad and Gautam Budh Nagar.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>8. GNCTD to impose strict restrictions on plying of Delhi - registered Diesel operated Medium Goods Vehicles (MGVs), to BS-III standards or below, in Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>9. GNCTD to not permit BS-III and below diesel operated LCVs (goods carriers) registered outside Delhi, to enter Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments - Transport Commissioners, GNCTD/ NCR States - Commissioners / Head of Urban Local Bodies in Delhi-NCR towns. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>10. Do not permit Inter-State buses from NCR states other than EVs/CNG/BS-VI diesel, to enter Delhi (excluding buses /Tempo travelers operated with All India Tourist Permit).</p>	<ul style="list-style-type: none"> - State Governments in NCR and GNCTD. - Commissioner or Head of Transport Department - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns. -
<p>11. State Govts. in the NCR and the GNCTD may take a decision on discontinuing physical classes in schools for children up to Class V and conducting classes in an online mode.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.

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CITIZEN CHARTER

- Walk or use cycles for small distances.
- Choose a cleaner commute. Share a ride to work or use public transport.
- People, whose positions allow working from home, may work from home.
- Do not use coal and wood for heating purpose.
- Individual house owners may also provide electric heaters to security / other staff employed by them to avoid open burning of bio-mass / wood / MSW.
- Combine errands and reduce trips.

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Stage IV – 'Severe +' Air Quality (DELHI AQI > 450)	
Actions	Agencies responsible / Implementing Agencies
<p>1. Stop entry of truck traffic into Delhi (except for trucks carrying essential commodities/ providing essential services. All LNG/ CNG / Electric/ BS-VI Diesel trucks) shall however be permitted to enter Delhi.</p> <p>2. Do not permit LCVs registered outside Delhi, other than EVs / CNG / BS-VI diesel, to enter Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments - Transport Commissioners, GNCTD/ NCR States - Commissioners / Head of Urban Local Bodies in Delhi-NCR towns. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>3. Enforce strict ban on plying of Delhi - registered BS-IV and below diesel operated Medium Goods Vehicles (MGVs) and Heavy Goods Vehicles (HGVs) in Delhi, except those carrying essential commodities / providing essential services.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD - Transport Commissioners, GNCTD/ NCR States. - Commissioner of Police / Head of Traffic Police of Delhi and NCR towns.
<p>4. Ban C&D activities, as in the GRAP Stage-III, also for linear public projects such as highways, roads, flyovers, overbridges, power transmission, pipelines, tele-communication etc.</p>	<ul style="list-style-type: none"> - Chairpersons – CPCB, DPCC, SPCBs - Commissioners / Chief Engineers of Urban Local Bodies in Delhi - NCR towns. - Nodal officers of road owning agencies (dust control and management cells).
<p>5. NCR State Govts. and GNCTD may take a decision on discontinuing physical classes even for classes VI – IX, class XI and conduct lessons in an online mode.</p>	<ul style="list-style-type: none"> - State Governments of NCR & GNCTD.

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6. NCR State Governments / GNCTD to take a decision on allowing public, municipal and private offices to work on 50% strength and the rest to work from home.	- State Governments of NCR & GNCTD.
7. Central Government may take appropriate decision on permitting work from home for employees in central government offices.	- Central Government (DoPT).
8. State Governments may consider additional emergency measures like closure of colleges/ educational institutions and closure of non-emergency commercial activities, permitting running of vehicles on odd-even basis of registration numbers etc.	- State Governments of NCR & GNCTD.
CITIZEN CHARTER	<ul style="list-style-type: none"> • Children, elderly and those with respiratory, cardiovascular, cerebrovascular or other chronic diseases to avoid outdoor activities and stay indoors, as much as possible.
